

Your appellant is an eligible assessee under Direct Tax Vivad Se Vishwas Act, 2020 and accordingly declaration under the DTVSV Scheme, 2020 in Form 1 and Form 2 was filed on 23.02.2021. The same is accepted by Hon/ Pr. Commissioner of Income Tax, Panaji vide order in Form 3 bearing Ack No.342020160160421 dated 16.04.2021 (copy enclosed).

Your appellant therefore requests your Honour to kindly consider this submission for withdrawal of appeal in view of provisions of DTVSV Act, 2020.

In view of the above, appeal may kindly be treated as withdrawn.”

3. The ld. DR did not raise any objection to the withdrawal of the appeals filed by the assessee. As such, the assessee is permitted to withdraw the appeals.

4. In the result, the appeals are dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 22nd July, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

पुणे Pune; दिनांक Dated : 22nd July, 2021
सतीश/GCVSR

Sd/-
(R.S.SYAL)
VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A),-1, Panaji
4. The Pr. CIT-1, Panaji
5. DR, ITAT, Panaji Bench, Panaji
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	22-07-2021	Sr.PS
2.	Draft placed before author	22-07-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		